MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the 26th July, 2024 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, five Members from amongst the Members of the House to serve on the said Joint Committee."

The question was put and the Motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that Government Business during the remaining part of the 265th Session of Rajya Sabha will consist of:

- (i) Consideration of any items of Government Business carried over from today's order paper. It contains (i) Further Discussion on the Working of the Ministry of Agriculture and Farmers Welfare; (ii) and Discussion on the Working of the Ministry of New and Renewable Energy.
- (ii) Consideration and return of Jammu and Kashmir Appropriation (No.3) Bill, 2024, as passed by Lok Sabha.
- (iii) Consideration and return of the following Bills after they are passed by Lok Sabha:-
 - (a) The Appropriation (No.2) Bill, 2024.
 - (b) The Finance (No.2) Bill, 2024.
- (iv) Consideration and passing of the following Bills after they are passed by the Lok Sabha:-

- (a) The Bharatiya Vayuyan Vidheyak, 2024.
- (b) The Disaster Management (Amendment) Bill, 2024.
- (v) Consideration and passing of the Oilfields (Regulation and Development) Amendment Bill, 2024, after its introduction.
- (vi) Consideration and passing of the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024, after it is introduced, considered and passed by the Lok Sabha.

MR. CHAIRMAN: Shri Derek O'Brien.

SHRI DEREK O'BRIEN (West Bengal): Sir, my point of order is under Rule 29(3). The House is running very smoothly with the co-operation from both sides. But, on Friday afternoon, normally, the practice is that we end it after the Private Members' Resolutions. So, to take up any Legislative Business or any Discussion of a Ministry, -- even though we wanted a discussion on the Home Ministry, but that is another issue -- if this can be taken up afresh on Monday at one o'clock or two o'clock because we want to be more participative.

MR. CHAIRMAN: I would take it into consideration and come back to the House at 2.00 p.m.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I wrote a letter to you requesting you to grant me an opportunity. ... (Interruptions)...

MR. CHAIRMAN: Let me respond. Hon. Members write a letter and I respond to them. After I have responded to them, if there is an issue and rules permit, then, it can be raised. I will have a word with you. It is under my consideration, serious consideration.

SHRI DIGVIJAYA SINGH: It is a serious issue, Sir.

MR. CHAIRMAN: It is under very serious consideration.

SHRI DIGVIJAYA SINGH: Sir, if possible, please call me today itself.

MR. CHAIRMAN: Hon. Members, as announced in the House yesterday, there will no lunch recess today. ...(Interruptions)... Hon. Members, I have received notices under Rule 267.....(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, what Business will be transacted at 1 o'clock? ...(Interruptions)...

MR. CHAIRMAN: It has already been communicated. Hon. Minister will reply. I had indicated it in detail yesterday. I am only reiterating it for the benefit of Members. Hon. Members, the notice received under Rule 267 is not in accord and hence declined. Now, Shri Pramod Tiwari to raise the issue of flood situation in the State of Uttarakhand and Himachal Pradesh.

MATTERS RAISED WITH PERMISSION

Incidents of multiple cloud bursts in Shimla, Mandi and Kullu districts of Himachal Pradesh and Uttrakhand

श्री प्रमोद तिवारी (राजस्थान): सभापित महोदय, बारिश ने हिमाचल प्रदेश के शिमला, मंडी और कुल्लू जिले में जमकर कहर बरपाया है, जिससे 6 लोगों की मौत हो गई है और करीब 50 लोग लापता हैं। महोदय, श्रीखंड महादेव मार्ग पर भीमडवारी में करीब 250 लोग अभी भी फंसे हुए हैं तथा एक स्कूल, स्वास्थ्य केंद्र तथा दो विद्युत परियोजनाएँ भी क्षतिग्रस्त हो गई हैं। इस तरह से उत्तराखंड के हरिद्वार, देहरादून, चमोली और टिहरी में बादल फटने से तबाही हुई है, जिसमें करीब 16 लोगों की मौत हो गई है और कई लोगों के लापता होने की भी सूचना मिली है। गौरीकुंड से केदारनाथ जाने वाला पैदल रास्ता बह जाने से प्रशासन ने फिलहाल यात्रा रोक दी है। हिमाचल व उत्तराखंड में बादल फटने की अनेक घटनाओं की वजह से लगभग 22 लोगों की मौत हो गई है, करीब 60 लोग लापता हैं और लगभग 50 घर बह गए हैं। एनडीआरएफ, एसडीआरएफ, पुलिस होम गार्ड और फायर सर्विसेज की टीमें राहत, खोज और बचाव कार्य में जुटी हैं।

(उपसभापति महोदय पीटासीन हुए।)

महोदय, प्रकृति से बार-बार छेड़छाड़ करने के कारण बादल फटने की घटनाओं में लगातार बढ़ोतरी हो रही है। हिमालय क्षेत्र में बादल फटने की सबसे अधिक घटनाएं देखी जा रही हैं, क्योंकि हिमालय क्षेत्र में दसकीय तापमान वृद्धि, वैश्विक तापमान वृद्धि की दर से अधिक है। बादल फटने के कारण फ्लेश फ्लड, लैंडस्लाइड और लैंडकेविंग की घटनाएं हो जाती हैं। बादल फटने की संभावनाओं का पता करने के लिए अत्याधुनिक राडार के एक बेहतर नेटवर्क की